

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)

Execution Petition 2 of 2020

IN

Original Application No. 88/2015

IN THE MATTER OF:

Babu Lal Jajoo

...Applicant

Versus

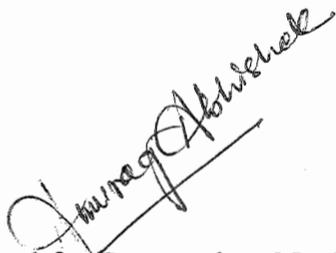
State of Rajasthan & Anr.

... Respondents

INDEX

S. No.	Particulars	Page nos.
1.	Status Report on behalf of Respondent No.2.	1-9
2.	<u>Annexure -A/21 (Colly):</u> Copy of the latest photographs from the site showing completion of works in plant	10-22
3.	<u>Annexure -A/22:</u> Copy of the "Consent to Operate" application	23-24
4.	Proof of Service	25

Through


Counsel for Respondent No.2
E-337, East of Kailash,
New Delhi - 110065

Place: New Delhi

Date: 18.07.2024

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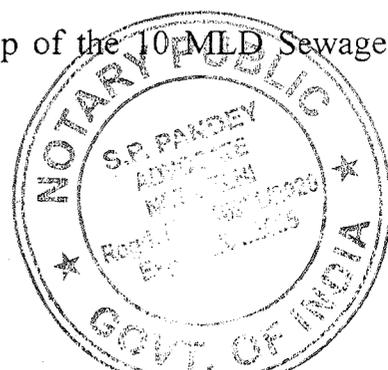
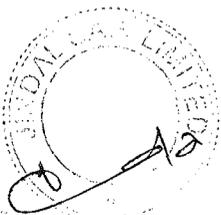
State of Rajasthan & Anr.

... Respondents

STATUS REPORT

I, Ramesh Chandra, son of Late Shri Shiv Dutt Naudiyal, aged about 54 years, R/o B-619, Sector-17, Vasundhara, Ghaziabad – 201012 also duly authorized representative of Respondent no.2, having its office at 12, Jindal Centre, Bhikaji Kama Place, New Delhi - 110066 do hereby solemnly state and affirm as under:

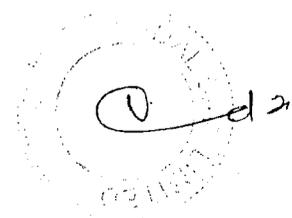
1. That I am the authorized representative of Respondent no.2 and I am well conversant with the facts and circumstances of the matter and as such competent to swear this affidavit on behalf of Respondent no.2.
2. It is submitted that, vide its previous reports dated 15.09.2022, 12.10.2022, 08.12.2022, 22.02.2023, 01.07.2023, 26.09.2023, 28.11.2023, 04.03.2024 and 23.04.2024, the Respondent No.2 has periodically informed the Hon'ble Tribunal of all the steps taken by it for the expeditious setup of the 10 MLD Sewage Treatment Plant.



3. It is pertinent to note that in the Status Report dated 12.10.2022, the Respondent No.2/Project Proponent has submitted a time bound plan for completion of STP i.e. a project schedule for completion of the proposed STP by the end of June'2024 subject to the free and uninterrupted supply of Sewage Water by the Municipal Corporation, Bhilwara, in terms of the agreement dated 04.08.2017 (See Annexure A-8 @ Page 36 of Report).
4. Further, it is pertinent to mention that in its proceedings dated 16.03.2023, this Hon'ble Tribunal had directed the Rajasthan State Pollution Control Board (RSPCB) to verify the status report filed by the Respondent No.2/Project Proponent. Pursuant to which, the RSPCB submitted a Verification Report dated 17.04.2023 and affirmed the work done, reported by the Respondent No.2. in its Verification Report (Physical Verification done on 06.04.2023) the RSPCB. (Refer Annexure R-2 @ Pages 11-12).
5. In fact, this Hon'ble Tribunal in its dated 29.09.2023, has recorded the following:

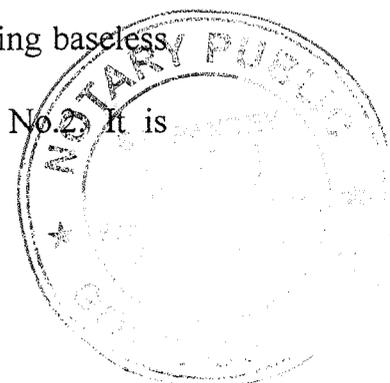
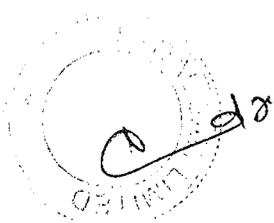
"i. The casting works of all 04 SBR tanks have been completed and Chajja (Balcony) and other minor work is under progress.

ii. Further, 100% of the Civil Work of Pump House along with Chlorine Contact Tank (CCT) has been completed and Structure work has been started now.



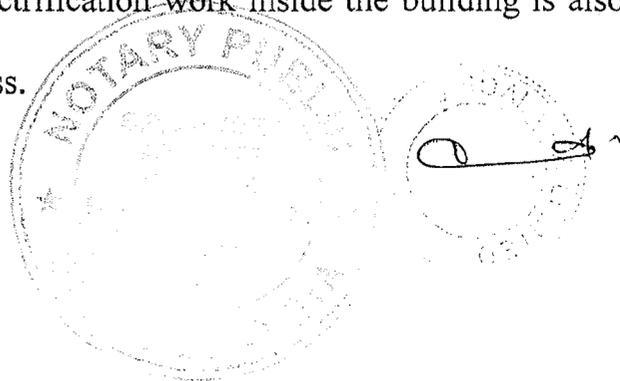
iii. And the ground floor slab of Centrifuge Building has been casted and second floor slab preparation is under progress.”

6. In addition to the above detailed progress of the STP works, the Hon’ble Tribunal also recorded that *“Learned counsel appearing for the Respondent no. 2 has informed that the entire civil work will be over by January, 2024 and the work of construction of STP will be complete by June, 2024. In the report there is a mention about completion of the STP by June, 2024 subject to free and uninterrupted supply of sewage water by the Municipal Corporation, Bhilwara, in terms of the agreement dated 04.08.2017.”* thereby granting the Respondent No.2/Project Proponent’s prayer for uninterrupted and free sewage water supply for the STP.
7. It is submitted that vide the above Order, the Hon’ble Tribunal has directed the Municipal Corporation to ensure the supply of sewerage water and has therefore given its deemed approval for the Respondent No.2’s prayer of free sewerage water supply.
8. During the course of the hearing, the Counsel for the Municipal Corporation, Bhilwara had raised objections to the above-referred Status Report. Accordingly, this Hon’ble Tribunal vide its order dated 29.09.2023 had granted time to the Respondent No.1 to file its objections to the Status Report within 10 days from the date of the Order. Whereas the Respondent No.1 has filed an Additional Affidavit dated 27.10.2023 making baseless and incorrect allegations against the Respondent No.2. It is



submitted that a Detailed Reply dated 27.11.2023 to the said Additional Affidavit has been filed separately by Respondent No. 2/Project Proponent and the same may be treated as part of the present Status Report as the same is not being repeated for the sake of brevity.

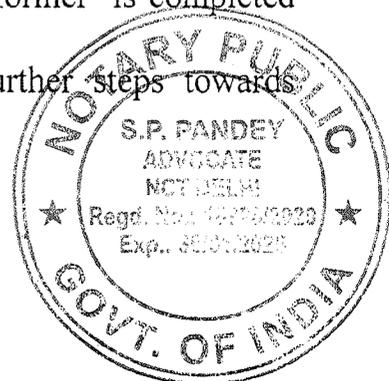
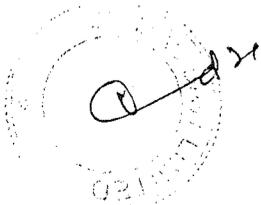
9. Further, it is pertinent to mention that in its proceedings dated 05.03.2024, this Hon'ble Tribunal had observed that "*the project proponent has intended to complete the STP by June, 2024. Progress report has been filed. RSPCB may file the response/status report.*" Pursuant to which, the RSPCB submitted a Verification Report dated 22.04.2024 and affirmed the work done, reported by the Respondent No.2. in its Verification Report (Physical Verification done on 12.04.2024) the RSPCB. The RSPCB noted the status of plant as "*Under construction and reaching towards commissioning stage*".
10. In terms of the directions of this Hon'ble Tribunal's order dated 22.12.2023 and previous orders, the Project Proponent/Respondent No.2 had filed status report on 23.04.2024 wherein it was submitted that the following progress had made under the head of "**Civil Works**":
- i. The flooring of the 'Administrative Building' is under progress as well as painting for both the external and internal wall of the 'Administrative Building' is under progress. Electrification work inside the building is also under progress.



- ii. All civil work related to all four Sequencing Batch Reactor Tank (SBR Tanks) is completed and Erection work related to 'SBR tank' is in progress. The detailed status update regarding SBR Tanks is also set out in Paragraph 12 of the present Status Report.
- iii. All civil works of the 'Grit Chamber' is completed and now the finishing works have to be undertaken.
- iv. Further, the Civil work of the 'Pump House' and 'Chlorine Contact Tank (CCT)' is under progress and structural and pump installation work is under progress.
- v. All civil work of 'Centrifuge building' is completed and now the finishing works have to be undertaken.
- vi. Also, civil work of 'Road and Cross drainage' i.e. Street drainage along both side of the road is under progress and about 20% of the work is completed.

11. In addition to above, the following progress have been made w.r.t **"Utility Buildings"** at the STP site, by the Respondent No.2:

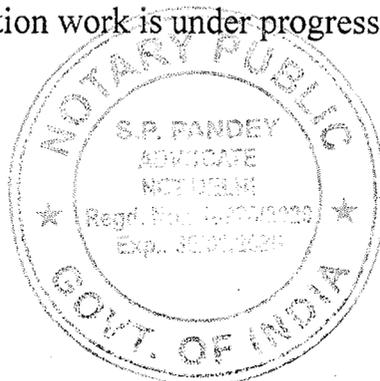
- i. The civil work of 'Workshop' is completed, and structure work is under progress.
- ii. The slab casting of 'High Tension Panel Room' is completed and finishing work is under progress.
- iii. The slab casting of 'Guard Room' is completed and finishing work is under progress.
- iv. The foundation of 'Electrical Transformer' is completed and Respondent No.2 is taking further steps towards setting up the same.



- v. The final lift casting of wall of 'Sludge Tank' is under progress.
- vi. The civil works of 'Meter Room' is under progress.

12. In addition to the Civil Works and setting up of the Utility Buildings as stated hereinabove, the Respondent No.2 has also undertaken mechanical and electrical works, and the status of these "**Mechanical & Electrical work**" is set out as below:

- i. The work of setting up of Three Pumps at the 'Pump House' proposed at STP site is done and the same are erected and now the Inlet and outlet pipeline work is under progress.
- ii. Further, the Incoming pipeline for sewage water is laid and its connection with Grit chamber is under progress.
- iii. Also, the treated water outgoing pipeline is laid and its connection with pump house is under progress.
- iv. All electrical panels to be utilized towards electric supply at the STP site are erected, and commissioning & testing work for the said panels is under progress.
- v. Further, the cable tray work inside the HT Panel room work is completed and outside work is under progress.
- vi. Transformer for power supply is erected and commissioning for same is under progress.
- vii. Further, Automation panels were erected, and cable termination work is under progress.



viii. And lastly, with respect to the mechanical works undertaken at the SBR Tank being setup at the STP site, it is detailed that:

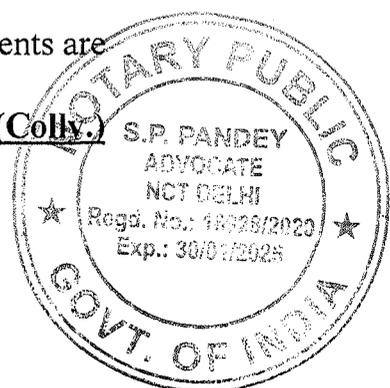
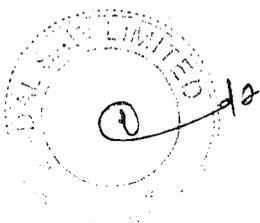
- i. The Motorized Gate Valves in the SBR Tank are erected.
- ii. Header Line work is under progress.
- iii. Further, the mechanical work for Decanter erection work is under progress for all SBR's.

And RAS Pump (Return Activated Sludge) & SAS Pump (Surplus Activated Sludge) erection work of the SBR Tank is under progress.

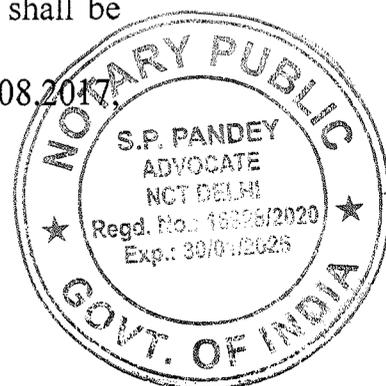
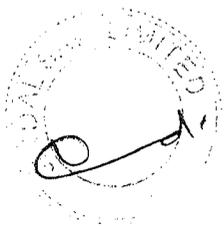
13. Now the Project Proponent/ Respondent No. 2 would like to apprise the Hon'ble Tribunal of the developments which have taken place since the filing of the last status report dated 23.04.2024 w.r.t setting up of the 10 MLD STP.

14. It is submitted that all "Civil", "Utility Building", "Mechanical & Electrical works" related to the STP as referred in Para 10, 11 and 12 of the present Status Report have been completed except some part of access/surrounding road with regards to the STP. It is humbly submitted that the STP is ready for trial run and operation subject to free and uninterrupted supply of Sewage Water by the Municipal Corporation, Bhilwara. The Latest Photographs from the site reflecting the above developments are

being marked and annexed herewith as Annexures A/21 (Colly.)

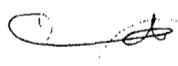


15. It is also pertinent to mention that Respondent No. 2 has vide an online application to RSPCB, Bhilwara applied for "Consent to Operate" ("CTO") certificate on 23.04.2024. Further, the hard copy of the online CTO application was submitted on 08.05.2024 before RSPCB, Bhilwara. This CTO application is still pending before the authorities. Copy of the "Consent to Operate" online application made before the RSPCB is being marked and annexed herewith as Annexures A/22.
16. These construction updates in terms of the Project Schedule in the matter, are being made for the kind information & cognizance of the Hon'ble Tribunal of the developments in the works for the setup of the 10 MLD STP Plant.
17. It is submitted that the construction of 30 ft. wide access road from the existing STP shall be strictly in terms of letter dated 26.11.2021 issued by Respondent No. 2 and it shall be co-terminus with the expiry of the Agreement dated 04.08.2017.
18. Most importantly, it is submitted that the construction and operation of the STP shall not be in terms of the additional conditions, as unilaterally stipulated in the official order dated 19.01.2022, passed by the Municipal Council, Bhilwara regarding which no consent has been given by Respondent No. 2. Accordingly, it is reiterated that the proposed STP shall be governed by the terms of the Agreement dated 04.08.2017.



cognizance of which has already been taken by this Ld. Tribunal vide its Order dated 08.08.2017.

19. In view of the above facts, it is further prayed that the Municipal Council, Bhilwara should accordingly amend the lease period of the agreement dated 04.08.2017 and the effective date for the commencement of the lease period of 30 years shall be the date when appropriate order/directions/permission is granted to Respondent no.2 to construct the 30 ft. wide access road from the existing STP.
20. For the better appreciations of this Hon'ble Tribunal, it is submitted that the above conditions and prayers have also been made in I.A. No. 18 of 2022 i.e., the Application of Respondent No.2 filed on 22.02.2022, which is also pending adjudication.
21. I say that the contents of present Affidavit are true and correct to my knowledge and belief and also as per the records maintained by Respondent no.2 in the ordinary course of business. That nothing material has been concealed from this Hon'ble Tribunal.


DEPONENT

VERIFICATION

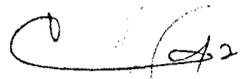
18 JUL 2024

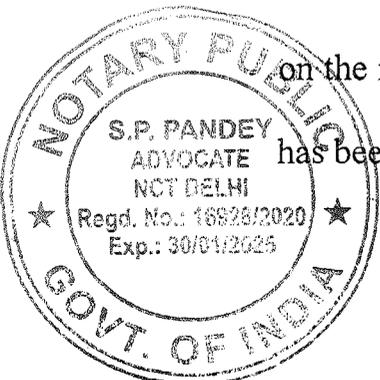
I, the above-named deponent, do hereby take oath and verify that contents of this affidavit are true and correct to my personal knowledge and based on the records maintained in the ordinary course of business and nothing has been concealed therein and no part thereof is false.

ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

18 JUL 2024


DEPONENT



10 MLD STP PROJECT STATUS

as on 08.07.2024

ADMIN CUM MCC BUILDING

11



SBR TANK

SBR & DECANTER

Latitude: 25.358936
Longitude: 74.665953
Elevation: 434.06±60 m
Accuracy: 4.8 m
Time: 08-07-2024 17:01

Note: JINDAL SAW 10MLD STP UNDER CONSTRUCTION

INLET SECTION

13

INLET AREA



Latitude: 25.359091
Longitude: 74.666055
Elevation: 434.06±50 m
Accuracy: 4.9 m

SBR AND INLET AREA

14



CENTRIFUGE FEEDING PUMP & AIR BLOWER'S



CENTRIFUGE BUILDING

16

CENTRIFUGE MACHINES

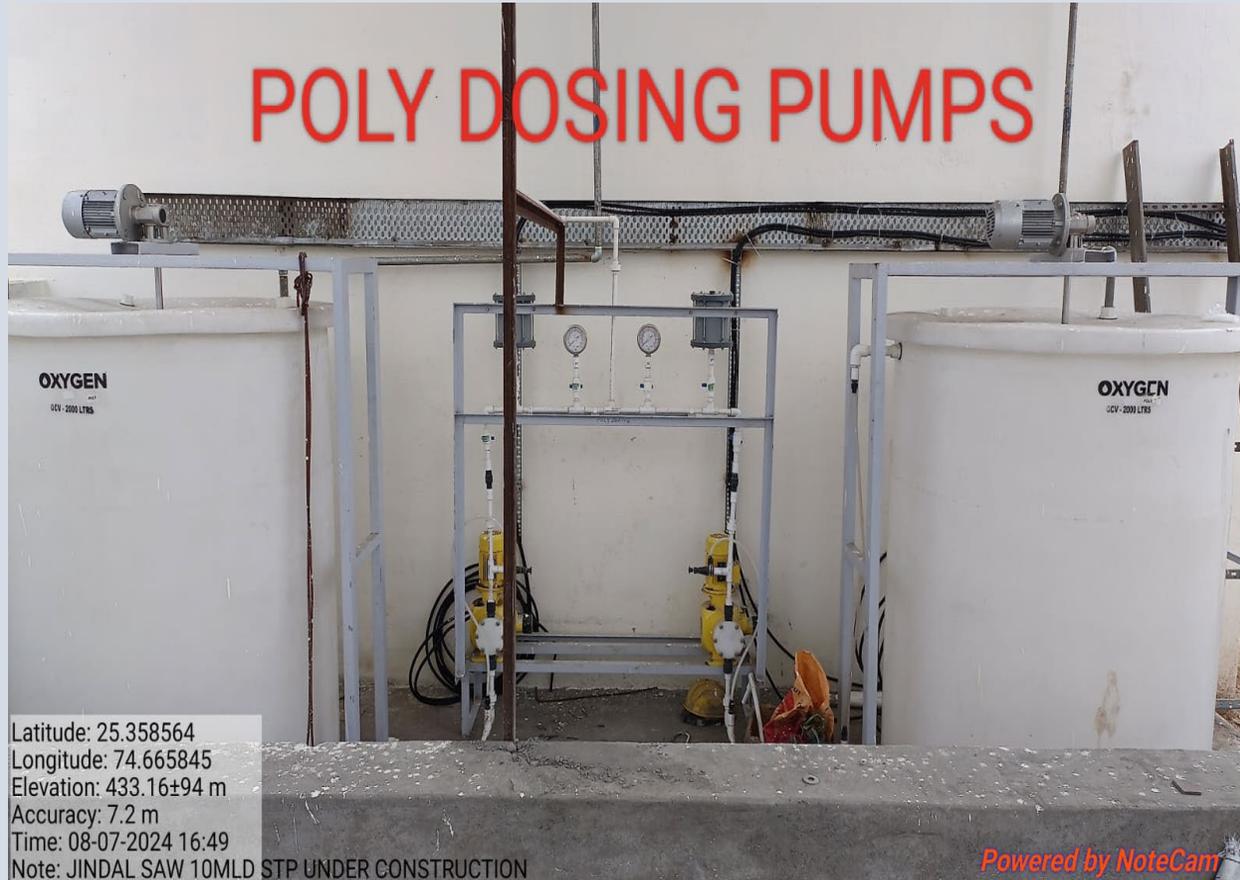
Latitude: 25.358582
Longitude: 74.665882
Elevation: 436.56±100 m
Accuracy: 4.4 m
Time: 08-07-2024 17:00

Note: JINDAL SAW 10MLD STP UNDER CONSTRUCTION

Powered by NoteCam

POLY AND NAOCL DOSING PUMP 17

POLY DOSING PUMPS



NAOCL DOSING PUMPS



PUMP HOUSE

PUMP HOUSE AND DOSING PUMPS



Latitude: 25.358633
Longitude: 74.665879
Elevation: 430.86±106 m
Accuracy: 6.9 m
Time: 09-07-2024 16:26

Note: JINDAL SAW 10MLD STP UNDER CONSTRUCTION

WORKSHOP, VCB ROOM, GUARD & METER ROOM¹⁹

WORK SHOP & VCB ROOM

GAURD ROOM & METER ROOM



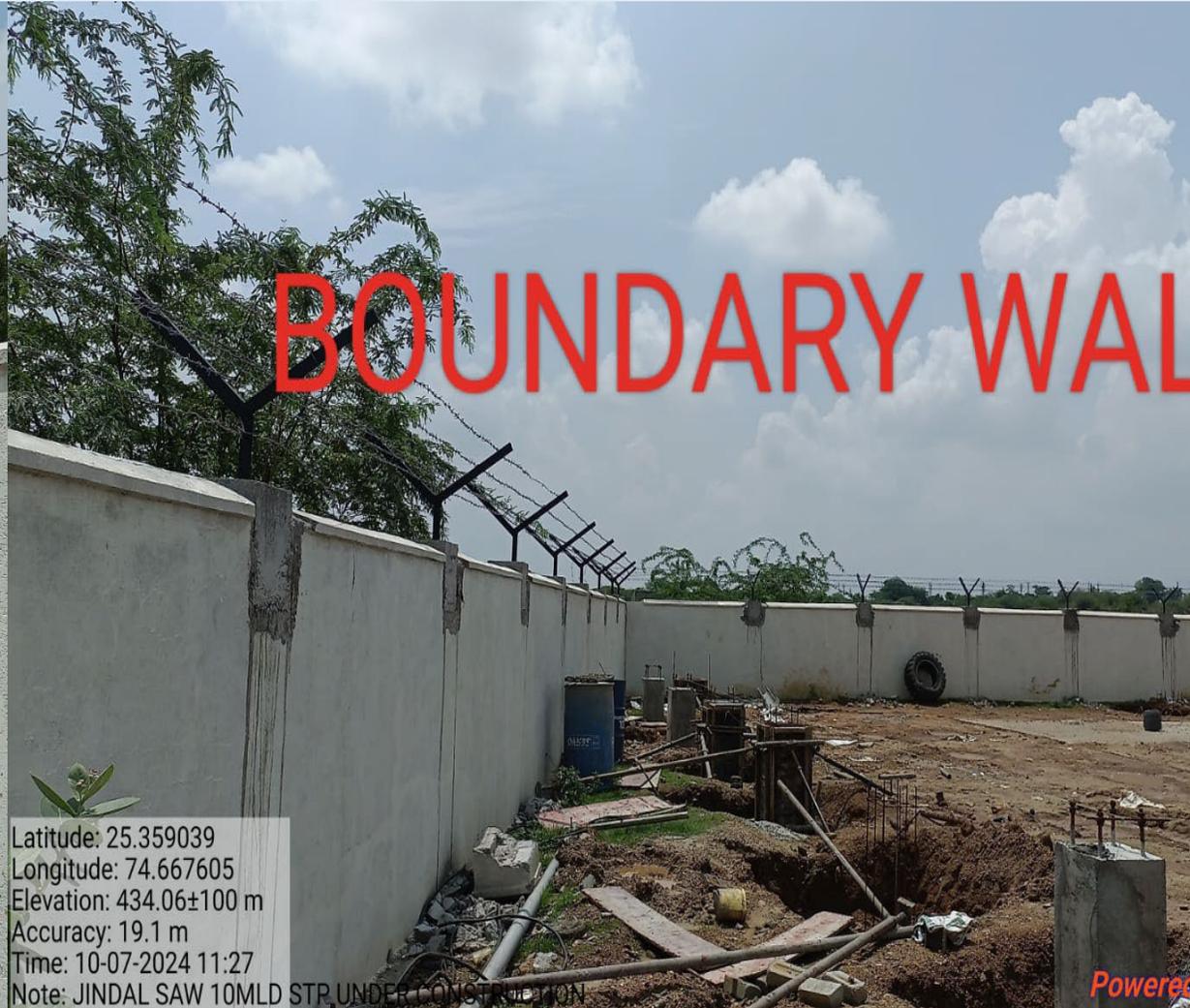
Latitude: 25.358745
Longitude: 74.666048
Altitude: 383.4±48 m
Accuracy: 7.6 m
Time: 10-07-2024 11:27
Note: JINDAL SAW 10MLD STP UNDER CONSTRUCTION

Powered by NoteCam

MLD STP UNDER CONSTRUCTION

Pa

INTERNAL STP PLANT ROAD AND BOUNDARYWALL



CONTROL ROOM CUM PLC ROOM

21

PLC ROOM

Latitude: 25.359164
Longitude: 74.666274
Elevation: 432.64±94 m
Accuracy: 6.6 m
Time: 09-07-2024 16:33

Note: JINDAL SAW 10MLD STP UNDER CONSTRUCTION

Powered by NoteCam

SCADA STATION

22

OPERATING DESKTOP



Latitude: 25.36248
Longitude: 74.660227
Altitude: 363.5±41 m
Accuracy: 14.1 m
Time: 10-07-2024 11:23

Note: JINDAL SAW 10MLD STP UNDER CONSTRUCTION

Powered by NoteCam



D/C

Ref: JSL/BHL/STP/2024-25/60

Date: 07 May' 2024

To,

**The Member Secretary,
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur
Pin- 302004 (Rajasthan)**

**Sub: Application for CTO permission of new 10 MLD STP Plant of M/s Jindal Saw Ltd.,
Khasra No 338 Village-Kewara Tehsil: Bhilwara, District: Bhilwara.**

Dear Sir,

This has reference to above subject matter, as per RPCB guideline we have submitted online Consent to Operate (CTO) application for new 10 MLD STP Plant vide Application ID: 369195 on dated 23.04.2024.

In this regard, we have also submitted applicable fee of Rs. 1,14,000 (Rupees One Lakh Fourteen Thousand Only) on dated 07.05.2024. Copy of CTO application generated through on-line along with required documents uploaded on site for new 10 MLD STP Plant are enclosed as follows: -

1. CA Certificate certifying total Capital Investment is enclosed as **Annexure-I**.
2. Self-Declaration for CTO permission of new 10 MLD STP is enclosed as **Annexure-II**
3. Declaration for Non-applicability of EIA Notification is enclosed as **Annexure-III**
4. List of Director is enclosed as **Annexure-IV**.
5. Declaration for Non-applicability of CGWA NOC is enclosed as **Annexure-VI**
6. Power of attorney in favor of applicant is enclosed as **Annexure-VII**

Kindly consider to issue Consent to Operate permission for new 10 MLD STP Plant.

Thanking you,

Yours faithfully,

For: Jindal SAW Ltd.

Rajeev Kumar Baniwala
Rajeev Kumar Baniwala
(Authorized Signatory)

Encl: a/a



✓ **The Regional Officer,
Rajasthan State Pollution Control Board
18, Azad Nagar, Pannadhai Circle,
Bhilwara-Rajasthan, (Pin-311001)**

Araji No. 9697/6711, Near Tiranga Hills, Village : Pur, Tehsil & District: Bhilwara - 311802, Rajasthan

Corporate Office: Jindal Centre 12 Bhikaiji Cama Place New Delhi - 110066 India

Registered Office: A-1, UPSIDC, Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.) - 281403, India • Website: www.jindalsaw.com

5/7/24, 3:20 PM

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Rajasthan State Pollution Control Board**FORM I**

Application for Consent to Operate under
section 21 of the

Air (Prevention and Control of Pollution) Act,
1981

Print Date: 5/7/2024

From:-

Date: 23/04/2024

Jindal Saw Ltd. Khasra No.
338, village Kewara Bhilwara

To,
Regional Officer 18, Azad
Nagar, Near Pannadhai
Circle, Bhilwara
-311001 Phone: 01482-
241159

Unit ID: 11938

Application ID: 369195

Application Type: CTO AIR/WATER - Fresh

Disposing Authority: Head Office [Liquid Waste]

Address: 4, Institutional Area, Jhalana Doongari, Jaipur-
302 004

Sir,

I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for Consent to Operate any industrial, plant owned by Jindal Saw Ltd. (Name of Director/ proprietor/ partner etc.)

Part I: General Information**A. Details of Industry/ Activity/ Service/ Operation/ Process:-**

a.	Name of Industry/ Activity/ Service/ Operation/ Process	Jindal Saw Ltd.
b.	Name and Designation of the Applicant	Rajeev Kumar Baniwala Head- Finance
c.	Correspondence Address	Khasra No. 338, village Kewara
	Village/ Area	
	Street/ Locality/ City	
	Tehsil	Bhilwara
	District	Bhilwara
	Pin Code	
	Telephone No. (including STD Code)	0-
	Mobile No.	N/A
	E-Mail Address	
	Fax No.	0-
d.	Site Address	Sewage Treatment Plant Khasra No 338
	Plot No./ Khasra No.	338
	Village/ Area	Kewara
	Street/ Locality/ City	Kewara
	Tehsil	Bhilwara
	District	Bhilwara

about:blank

1/4

In the matter EA 02/2020 " Babulal Jajoo v. State of Rajasthan : Service of Status Report on behalf of Respondent No.2

Ankita Sinha <ankita.s@sandalawoffices.com>

Thu 7/18/2024 6:05 PM

To: nluadvrohitsharma <nluadvrohitsharma@gmail.com>; npbhilwara <npbhilwara@gmail.com>; rorpcb.bhilwara <rorpcb.bhilwara@gmail.com>; akshay19rathore96@gmail.com <akshay19rathore96@gmail.com>

Cc: Nilava Bandyopadhyay <nilava@sandalawoffices.com>; Anurag Abhishek <anurag.a@sandalawoffices.com>

📎 1 attachments (5 MB)

2024.07.18 - Status Report (R.2).pdf;

Dear Sir/Ma'am,

In compliance to the directions of the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, we are serving the copy of the Latest Status Report (dated 18.07.2024) on behalf Respondent no.2. Please find the same as attachment to this mail.

You are requested to kindly issue your respective acknowledgments upon receipt of this mail. This mail shall be treated as sufficient advance service of the 'Status Report' being filed by Respondent no.2.

Regards,
Ankita Sinha.



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